ANNEXURE-‘A’

To.

 The Secretary

 To the Committee for Designation of Senior Advocates

 High Court of Tripura, Agartala.

 Subject: Application for designation of Senior Advocates.

Sir,

 I, hereby apply for my designation as a Senior Advocate of the High Court of Tripura and the particulars of my candidature are as follows:

1. Name………………… son of……………… resident of……………….. Aged…………
2. Qualification ……………………………..
3. Date and place

of enrolment and

 standing at Bar …………………………………..

(Certificate to be enclosed)

1. Place of practice …………………………………….
2. Member of which Bar Association ……………………………………..
3. Date of enrolment with

the Bar Council of Tripura

 (Certificate to be enclosed) …………………………………….

1. Details of Income assessed

under the income Tax Act

For the preceding three years

(Income Tax returns of 3 previous

 Assessment years to be enclosed) …….................................

1. Number of cases conducted by

the applicant which have been

reported in Law Journals and

number of unreported cases with

reference to the particulars of

those cases …………………………………….

1. Categories of cases handled by the

applicant till date with details ……………………………………….

1. (i)Number of cases filed and

conducted by the applicant

in the High Court , if practicing

in the High Court with

reference to the particulars of

those cases & ………………………………………..

(ii)Number of cases filed by

The applicant in the District

Court if practicing in the

District Court with reference to

the particulars of those cases …………………………………………..

1. Fields of speciality in branches of laws ………………………………………...
2. Have you had to your credit any

publication in any Journal on

matters relating to law? If so,

give details ……………………………………………

1. Participation in the ProBono

work particularly in the areas

of Legal Aid and legal Services

with reference to the details of

the cases handled by the applicant

 in this area …………………………………………..

1. Have you attended or participated

 in any seminar /conference relating

 to law? Give details ……………………………………………

1. Any case of criminal nature

pending or decided against the

applicant, if yes, details

thereof. ……………………………………………

1. Have you ever applied to

 this Court / Supreme Court for

being designated as Senior Advocate.

If so, the result thereof …………………………………………….

1. Any other information.

**CONSENT**

I,…………………………………,Advocate , do hereby consent to be designated as a Senior Advocate in terms of Section 16(2) of the Advocates Act,1961 and agree and undertake to abide by all laws, rules, regulations, norms and guidelines as are in force for the time being, or which may be prescribed hereafter for this purpose.

I………………………..certify that the information furnished hereinabove is true and nothing has been concealed therefrom.

PLACE

DATE SIGNATURE

Note: Separate sheet can be used for providing answers to the questions if the space in this proforma is considered insufficient.